

(b) The rupee debt to Russia outstanding as on July 31, 1995 is Rs. 20669.34 crores (Rupees twenty thousand six hundred sixty-nine crores and thirty-four lakhs).

(c) The agreement is already under implementation.

(d) and (e) There is no final decision in this regard.

Proposal for making Guwahati an International Airport

209. DR. B.B. DUTTA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is a proposal for making Guwahati an international airport and if so, the stage reached so far;

(b) whether Government is aware of the illegal encroachment of the airport land and the involvement of some IA officers in the said encroachment and whether a temple and mosque have also come up there; and

(c) if so, the steps taken to restore the land to the airport authority and to punish the guilty?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir. Airports Authority of India is developing Guwahati as a model airport with provision for customs and immigration facilities for limited international operations as and when required.

(b) and (c) No, Sir. However, a mosque has been existing in the airport colony for the last many years and Airports Authority of India has approached the State Government for allocation of an alternate site for shifting this mosque. These efforts have not yielded any results so far.

Outstanding Dues from Advertising Agencies in Doordarshan

210. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what have been the outstanding dues from advertising agencies in Doordarshan and from the accredited agencies during each of the last three years, along with the respective total dues;

(b) in how many cases the outstandings are more than Rupees 10 lakh each and for what periods such outstandings are continuing;

(c) what measures have been taken to reduce such outstandings and the results thereof;

(d) whether any measures have been taken to settle the disputed bills expeditiously if any; and

(e) if so, the details thereof and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED): (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) to (e) In order to ensure timely payment of dues, Doordarshan is taking recourse to all the contractual provisions including encashment of bank guarantee/ de-accreditation of errant agencies, arbitration and legal action.

Power Crisis

211. SHRI BHAGABAN MAJHI: Will the Minister of POWER be pleased to state:

(a) the States which are facing severe power crisis;

(b) the steps taken by Government to help those States in increasing the generation of power;

(c) whether new power projects are proposed to be set up in these States;

(d) if so, the details of the proposal pending for clearance; and

(e) the State-wise position with regard to present installed capacity, expected additional capacity after the clearance of the new pending projects and approximate requirement of power in each State?

THE MINISTER OF STATE IN THE
MINISTRY OF POWER (SHRIMATI
URMILABEN CHIMANBHAI

PATEL): (a) During the period April-October, 1995, Jammu & Kashmir and U.P. in the Northern region, all states of the Southern region, Bihar in the Eastern region and all states of the North-Eastern region except Meghalaya, were facing energy shortage of more than the all India average deficit of 8.2%.

(b) Amongst the measures undertaken for increasing power generation are monitoring the supply of proper quality

and quantity of coal for thermal stations and modernisation and uprating of existing power stations. Besides, initiating schemes for reducing transmission and distribution losses, steps have also been undertaken for speedier implementation of on-going projects in the public sector both at the Central and State levels. Participation of private sector is also being encouraged.

(c) Yes, Sir.

(d) The details of the proposals pending for clearance in CEA for accord of techno-economic clearance is given in statement-I (*see below*).

(e) State-wise installed capacity in the country as on 31.3.1995 is given in statement-II (*see below*). During 1995-96 and 1996-97, a capacity of 2161.55 MW and 5901.5 MW would respectively be added by commissioning of new projects. The state-wise anticipated power requirement in the terminal year of the 8th Plan, i.e. 1996-97, would be as given in Statement III.

Statement-I

List of power projects under examination by the Central Electricity Authority for Accord of Techno-economic Clearance

S.	Name of the Project No.	Capacity (MW)
HARYANA		
1.	Yamunanagar (T) (Pvt. Sec.)	2x350
HIMACHAL PRADESH		
1.	Malana (H) (Pvt. Sec.)	2x43
JAMMU & KASHMIR		
1.	New Ganderbal (H)	3x15
2.	Parkachik Panikhar (H) St. I & II	5x12
RAJASTHAN		
1.	Suratgarh St. II (T)	2x250
2.	Kota St.IV (T)	1x210
3.	Dholpur (T) (Pvt. Sec.)	2x350

S.	Name of the Project <i>So.</i>	Capacity (MW)
----	--------------------------------	---------------

UTTAR PRADESH

- | | | |
|----|------------------------------|-------|
| 1. | Jawaharpur (T) (Pvt. Sec.) | 2x400 |
| 2. | Anpara 'C' (T) | 2x500 |
| 3. | Rosa Phase I (T) (Pvt. Sec.) | 2x250 |
| 4. | Koteshwar—THDC (H) | 4x100 |
| 5. | Vishnuprayag (H) | 4x100 |

GUJARAT

- | | | |
|----|---|-------|
| 1. | Mangrol Lignite (T) (Pvt. Sec.) | 1x250 |
| 2. | Ghoga Lignite (T)
(Joint Venture) | 2x120 |
| 3. | Lignite Fired power project at
Kharsalia (M/s. GPCL) | 2x120 |
| 4. | Jamnagar (T) (Pvt. Sec.) | 2x250 |
| 5. | Gujarat coastal (GEB) | 2x250 |

MADHYA PRADESH

- | | | |
|----|---|-------|
| 1. | Korba West (T) (Pvt. Sec.) | 2x210 |
| 2. | Pench (T) (Pvt. Sec.) | 2x250 |
| 3. | Bhillai (T) (Pvt. Sec.) | 2x250 |
| 4. | CCGT Plant at Bhandar (T) (Pvt. Sec.) | 330 |
| 5. | Gwalior DG Plant (T) (Pvt. Sec.) | 126 |
| 6. | Coal based TPS at old Korba (Pvt. Sec.) | 3x30 |
| 7. | Korba East TPS (T) (Pvt. Sec.) | 2x500 |

MAHARASHTRA

- | | | |
|----|----------------------------------|-------|
| 1. | Chikaldara Pumped Storage Scheme | 2x200 |
|----|----------------------------------|-------|

ANDHRA PRADESH

- | | | |
|----|--|----------|
| 1. | Vishakhapatnam (Vizag) (T) (Pvt. Sec.) | 2x500 |
| 2. | Rayalseema (T) (Pvt. Sec.) | 2x210 |
| 3. | Bhupalapatti (T) (Pvt. Sec.) | 2 x 67.5 |
| 4. | Simhadri NTPC | 2x500 |
| 5. | Hyderabad Metro CCGT ST. I NTPC | 650 |
| 6. | Ramagundam Extn. (T) (Pvt. Sec.) | 2x250 |

KARNATAKA

- | | | |
|----|---------------------------------|--------|
| 1. | Mangalore (T) (Pvt. Sec.) | 4x250 |
| 2. | Raichur (T) | 2x210 |
| 3. | Yelahanka DG Sets Station Extn. | 2x23.4 |
| 4. | Torangallu (T) (Pvt. Sec.) | 2x120 |

KERALA

- | | | |
|----|-------------------------------|-------|
| 1. | Adirapalli (H) | 2x90 |
| 2. | Kannur CCGT (T) (Pvt. Sec.) | 500 |
| 3. | Kasaragod TPS (T) (Pvt. Sec.) | 3x500 |
| 4. | Kasaragod CCGT | 500 |
-

S. No.	Name of the Project	Capacity (MW)
TAMIL NADU		
1.	North Madras (T) (Pvt. Sec.)	2x500
2.	Samayanallur DG (T) (Pvt. Sec.)	100 220
3.	Basin Bridge DG (T) (Pvt. Sec.)	2 x 250
4.	Srimushnam (T) (Pvt. Sec.)	1380
5.	Relocation of Yi TPS Madras (T) (Pvt. Sec.)	1x500
6.	Tuticorin St. TV (T) (Pvt. Sec.)	
BIHAR		
1.	Jojobera (T) (Pvt. Sec.)	3 x 67.5
ORISSA		
1.	Sindol (H)	5x20+ 5x20 + 6x20
2.	Additional generation (H) (Hirakud B & Chiplima B) Dhuburi TPS (T) (Pvt. Sec.)	4x52+ 4x5 2x250
WEST BENGAL		
1.	Gouripur (T) (Pvt. Sec.)	2x67.5
ASSAM		
1.	Amguri CCGT Plant (T)	266
MANIPUR		
1.	Tipaimukh multipurpose (H)	6x250
ARUNACHAL PRADESH		
1.	Ranganadi ST.II (H) (NEEPCO)	2x50

Statement-II*Generating Plant Installed Capacity as on 31.03.95 (Provisional Abstract State-wise)*

Sl. No.	Region/ State/U.T.	Installed capacity (MW)			
		Hydro	Thermal	Nuclear	Total
I.	NORTHERN				
1.	Haryana	883.90	896.42	0.00	1780.32
2.	Himachal	273.57	0.13	0.00	273.70
3.	J&K	180.31	181.76	0.00	362.07
4.	Punjab	1798.94	1710.00	0.00	3508.94
5.	Rajasthan	967.58	978.00	0.00	1945.58
6.	U.P.	1504.55	4570.19	0.00	6074.74
7.	Chandigarh	0.00	2.00	0.00	2.00
8.	Delhi	0.00	585.60	0.00	585.60
9.	Cen. Sec. (NR)	1530.00	6862.00	895.00	9287.00
	TOTAL (NR):	7138.85	15786.10	895.00	23819.95

SI. No.	Region/ State/U.T.	Installed capacity (MW)			
		Hydro	Thermal	Nuclear	Total
II	WESTERN				
1.	Goa	0.05	0.11	0.00	0.16
2.	Gujarat	427.00	4511.47	0.00	4938.47
3.	M.P.	845.86	3017.50	0.00	3863.36
4.	Maharashtra	1740.22	8247.00	0.00	9987.22
5.	D & N Haveli	0.00	0.00	0.00	0.00
6.	Daman & Diu	0.00	0.00	0.00	0.00
7.	Cen. Sec. (WR)	0.00	4652.00	860.00	5512.00
	TOTAL (WR):	3013.13	20428.08	860.00	24301.21
III.	SOUTHERN				
1.	A.P.	2655.94	2551.50	0.00	5207.44
2.	Karnataka	2409.55	967.92	0.00	3377.47
3.	Kerala	1491.50	0.00	0.00	1491.50
4.	Tamil Nadu	1947.70	2789.35	0.00	4737.05
5.	Pondicherry	0.00	0.00	0.00	0.00
6.	Cen. Sec. (SR)	0.00	4170.00	470.00	4640.00
	TOTAL (SR):	8504.69	10478.77	470.00	19453.46
IV.	EASTERN				
1.	Bihar	161.60	1603.50	0.00	1765.10
2.	Orissa	1271.92	680.00	0.00	1951.92
3.	West Bengal	71.51	3478.88	0.00	3550.39
4.	D.V.C.	144.00	2097.50	0.00	2241.50
5.	Sikkim	30.89	2.70	0.00	33.59
6.	Cen. Sec.(ER)	0.00	2730.00	0.00	2730.00
	TOTAL (ER):	1679.92	10592.58	0.00	12272.50
V.	NORTH-EASTERN				
1.	AR. Pradesh	23.55	15.81	0.00	39.36
2.	Assam	2.00	595.19	0.00	597.19
3.	Manipur	2.60	9.41	0.00	12.01
4.	Meghalaya	186.71	7.05	0.00	193.76
5.	Mizoram	3.37	21.07	0.00	24.44
6.	Nagaland	3.20	3.62	0.00	6.82
7.	Tripura	16.01	37.35	0.00	53.36
8.	Cen. Sec. (NER)	255.01	100.52	0.00	355.51
	TOTAL (NER):	492.45	790.00	0.00	1282.45
VI	ISLAND				
1.	A&N Islands	0.00	29.47	0.00	29.47
2.	Lakshdweep	0.00	5.37	0.00	5.37
	TOTAL (Islands)	0.00	34.84	0.00	34.84

181	Written Answers	[28 NOV., 1995]		to Questions	182
1	2	3	4	5	
	C. Sector	1929.00	20612.00	2225.00	24766.00
	S. Sector	18456.03	34397.79	0.00	52853.82
	P. Sector	444.00	3100.58	0.00	3544.58
	SS+PS	18900.03	37498.37	0.00	56398.40
	All India	20829.04	58110.37	2225.00	81164.41
	% OF TOTAL	25.66	71.60	2.74	100.00

Statement-III

Anticipated power requirement in 1996-97 (Likely Capacity Programme of 20729.7 MW in 8th Plan)

Region/State/UT	Energy Requirement (MU)
Haryana	15183
Himachal Pradesh	3254
Jammu & Kashmir	5836
Punjab	23851
Rajasthan	22232
Uttar Pradesh	43957
Chandigarh	859
Delhi	14416
TOTAL (WR)	129587
Gujarat	33645
Madhya Pradesh	28104
Maharashtra	58036
Goa	932
D & N Haveli	313
Daman & Diu	130
TOTAL (WR)	121159
Andhra Pradesh	35062
Karnataka	24188
Kerala	11893
Tamil Nadu	30528
Pondicherry	1519
TOTAL (SR)	103191
Bihar	12190
Orissa	14919
West Bengal	17159
DVC	11670
Sikkim	72
TOTAL (ER)	56011

Region/State/UT	Energy Requirement (MU)
Arunachal Pradesh	199
Assam	4264
Manipur	426
Meghalaya	454
Mizoram	193
Nagaland	200
Tripura	432
TOTAL (NER)	6169
A & N Islands	140
Lakshadweep	17
ALL INDIA	416274

Adequate Publicity to Madhya Pradesh in Overseas Publicity Campaign

212. SHRI DILIP SINGH JUDEV: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that the Madhya Pradesh Government has requested the Union Government to provide adequate publicity to different tourist destinations in the State in its overseas publicity campaign.

(b) if so, what steps Government have taken in this regard; and

(c) what other incentives are proposed to be given so as to increase the arrival of foreign tourists in Madhya Pradesh?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) The Department of Tourism, Government of India provides adequate publicity to different tourist destinations in the State of Madhya Pradesh as part of its overseas publicity campaign. During the year 1995-96 a sum of Rs. 5 lakhs has been prioritised for publicity support in consultation with the State Government. Publicity material on different places of tourist interest in Madhya Pradesh has been prepared and sent to the overseas offices of the Department of Tourism for dissemination.

(c) The Department of Tourism has taken many initiatives for increasing the arrival of foreign tourists to destinations in India, including in Madhya Pradesh. These include campaigns to attract more investment in tourism sector, and conversion of old buildings into heritage hotels, and the Development of tourist infrastructure.

Plan to check Tax Evaders

213. SHRI GHUFRAN AZAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to take stern action against tax evaders;

(b) if so, whether Government have chalked out any concrete plans to check tax evaders in the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) to (c) Yes, Sir. Government's declared policy is to take stern action against any tax evaders as per provisions of law. Since combating tax evasion is a continuous exercise, the Government takes various steps like search & seizure, survey and prosecution to deter tax evaders.